

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:385

ANSWERED ON:25.11.2014

BILL FROM STATES

Antony Shri Anto ;Suresh Shri Doddaalahalli Kempegowda

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether the Union Government has received Bills from the State Governments of Kerala and Karnataka titled 'The Plachimada Coca Cola Victims Relief and Compensation Claims Special Tribunal Bill, 2011' and 'The Karnataka State Universities (Second Amendment) Bill 2013' for approval; and

(b) if so, the details thereof and the time by which the said Bills are likely to be approved along with the reasons for the delay in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a): Yes Madam.

(b): "The Plachimada Coca Cola Victims Relief and Compensation Claims Special Tribunal Bill, 2011" and "The Karnataka State Universities (Second Amendment) Bill, 2013" (as reserved by the Governor under article 200 read with 254(2) of the Constitution of India) were received in the Ministry of Home Affairs on 06.04.2011 and 18.10.2013 respectively for consideration of the President under article 201 of the constitution of India.

"The Plachimada Coca Cola victims relief and Compensation Claims Special Tribunal Bill, 2011" has been received back on 20.11.2014 from the Department of Legal affairs along with the opinion of Ld. Solicitor General of India in the matter.

"The Karnataka State Universities (Second Amendment) Bill, 2013" has been referred to the Ministry of Health and family Welfare (Department of Health and family Welfare) and Ministry of Human resource Development (Department of Higher Education) and Ministry of Human Resource Development (Department of Higher Education) for comments followed by reminders.

The State Legislations are examined in consultation with the Central Ministries/ Departments concerned from three angles viz;

- (i) Repugnancy with Central laws
- (ii) Deviation from National or Central Policy; and
- (iii) Legal and constitutional validity.

Whenever necessary, the State Governments are advised to modify/amend provisions of such legislations/Bills keeping the above in view. Sometimes, discussions are also held with the State Governments concerned and Ministries/ Departments of the Government of India with a view of arrive at the final decision. Even though this Ministry makes all out efforts for early processing of the legislations, it is difficult to fix a time frame for their approval.